

# ACT No. V OF 1932.

[PASSED BY THE INDIAN LEGISLATURE.]

*(Received the assent of the Governor General on the 5th March, 1932.)*

## **An Act to provide for the fostering and development of the wire and wire nail industry in British India.**

**W**HEREAS it is expedient, in pursuance of the policy of discriminating protection of industries in British India with due regard to the well-being of the community, to provide for the fostering and development of the wire and wire nail industry by increasing the import duty leviable, with certain exceptions, on wire and wire nails, for the period of two years; It is hereby enacted as follows:—

1. This Act may be called the Wire and Wire Nail Industry (Protection) Act, 1932. Short title.

2. (1) In Schedule II to the Indian Tariff Act, 1894, there shall be made the amendments specified in the Schedule to this Act. Amendment of Schedule II, Act VIII of 1894.

(2) The amendments made by sub-section (1) shall have effect up to the 31st day of March, 1934.

3. Notwithstanding anything contained in section 4 of the Indian Finance (Supplementary and Extending) Act, 1931, the additional duty of customs imposed by that section shall not be levied or collected on iron or steel wire or wire nails comprised in item No. 149 of Schedule II of the Indian Tariff Act, 1894, as inserted by Item No. 2 of the Schedule to this Act. Bar of operation of section 4, Indian Finance (Supplementary and Extending) Act, 1931.

### THE SCHEDULE.

*Price 1 anna or 1½d.]*

THE SCHEDULE.

(See section 2.)

Amendments to be made in Schedule II to the Indian Tariff Act, 1894.

1. In Item No. 61,—

(a) for the sub-item—

“IRON OR STEEL nails and washers, all sorts”  
the following sub-item shall be substituted,  
namely:—

“IRON OR STEEL nails and washers, all sorts,  
not otherwise specified.” ;

and

(b) for the sub-item—

“IRON OR STEEL wire, including fencing-wire  
and wire-rope but excluding wire-netting”  
the following sub-item shall be substituted,  
namely:—

“IRON OR STEEL barbed or stranded fencing-  
wire and wire-rope”

2. In Part VII, after Item No. 148, the following item shall be inserted, namely:—

“ 149	IRON OR STEEL—	} Rs. 45 per ton.”
	(a) wire, other than barbed or stranded fencing-wire, wire- rope or wire-netting; and	
	(b) wire nails.	